

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 131/93
T.A. No.

DATE OF DECISION 29-7-1993

All India Schedule Caste and Petitioner
Scheduled Tribe. and others

Shri K.K. Shah Advocate for the Petitioner(s)

Versus

Union of India and others Respondent

Shri R.M. Vin Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B. Patel Vice Chairman.

The Hon'ble Mr. V. Radhakrishnan Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

1. All India Schedule Cast & Schedule Tribe Railway Employees Association, Registered Trade Union, Represented through, Divisional Secretary, Bhavnagar Divn.
By Shri B.G. Rathod.

2. Shri B.G. Rathod

3. Shri Vashrambhai M.

Applicants.

Advocate Shri K.K. Shah

Versus

1. Union of India
Notice to be served through
The Secretary,
Ministry of Railways (Railway Board)
Railbhavan, New Delhi.

2. The General Manager (E)
Western Railway, Churchgate
Bombay.

3. The Divl. Railway Manager
Divl. Office Bhavnagar.

Respondents

Advocate Shri R.M. Vin

O R A L J U D G E M E N T

In

O.A. 131 of 1993

Date: 29-7-93

Per Hon'ble Shri N.B. Patel

Vice Chairman.

Admitted. Taken up for final hearing with the consent of Mr. K.K. Shah and Mr. R.M. Vin. Both of them states that the purpose of the applicants and the respondents in approaching the Tribunal will be served if

we pass an order in the same terms on which this Tribunal has passed final order in O.A. 286/93 on 29-6-1993. Accordingly, we pass the following order in this application.

O R D E R

The parties of this application are directed to abide by the interim orders passed and any subsequent interim orders that may be passed by the Supreme Court in the appeal filed against the decision of the Allahabad High Court in Mallick's case ~~xtill~~ the said appeal is finally disposed of and, thereafter, to act according to the final decision of Supreme Court in Mallick's case. It may be clarified that these directions will be applicable to Bhavnagar Division also from which there was no matter filed and, therefore, there was no occasion to recall any earlier interim order and to modify the same so as to be consistent with the interim order passed by the Supreme Court in Mallick's case.

Application stands disposed of accordingly. No order as to costs.


(V. Radhakrishnan)
Member (A)


(N.B. Patel)
Vice Chairman

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD.

Application No. 02/131/93 of 199

Transfer Application No. _____ Old writ Pet. No. _____

C E R T I F I C A T E

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided).

Dated : 06/08/93

Countersigned :

Chagri / 7/10/93
Section Officer/Court Officer

1281
Sign. of the Dealing Assistant.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AT AHMEDABAD BENCH

INDEX SHEET

CAUSE TITLE 09/13/93 OF 19

NAME OF THE PARTIES All India SC & ST Ry. Employees Association & And.

VERSUS

U. of T. 8 ms.

PART A B & C